

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.103
C.P.(IB)/93(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of Maharashtra
V/s
Vashistha Industries Ltd

.....Applicant

.....Respondent

Order delivered on 05/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Ms. M. A. Gogia, Adv.
For the Respondent : Mr. Masoom Shah, Adv. a/w. Mr. Dhruvin Dossani, Adv.

ORDER

Learned Counsel for applicant has filed an additional affidavit in rejoinder, with an advance copy given to the other side, which is taken on record.

Learned Counsel for both sides seeks adjournment in the matter.

Both the sides directed to file written submissions not more than three pages, within ten days.

At the request of the Counsels, the matter stands adjourned to 28.02.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)